

[Secretary]

Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following fourteen Bills passed by the Houses of Parliament during the Sixteenth Session of Third Lok Sabha and assented to by the President:

- (1) The Beedi and Cigar Workers (Conditions of Employment) Bill, 1966.
- (2) The Companies (Amendment) Bill, 1966.
- (3) The Delhi Municipal Corporation (Validation of Electricity Tax) Bill, 1966.
- (4) The Metal Corporation of India (Acquisition of Undertaking) Bill, 1966.
- (5) The Companies (Second Amendment) Bill, 1966.
- (6) The Constitution (Nineteenth Amendment) Bill, 1966.
- (7) The Goa, Daman and Diu (Opinion Poll) Bill, 1966.
- (8) The Employees' State Insurance (Amendment) Bill, 1966.
- (9) The Representation of the People (Amendment) Bill, 1966.
- (10) The Preventive Detention (Continuance) Bill, 1966.
- (11) The Banaras Hindu University (Amendment) Bill, 1966.
- (12) The Jawaharlal Nehru University Bill, 1966.
- (13) The Constitution (Twentieth Amendment) Bill, 1966.
- (14) The Seeds Bill, 1966.

13.06 hrs.

ESTIMATES COMMITTEE**HUNDRED AND THIRTEENTH REPORT**

Secretary: The Chairman, Estimates Committee (1966-67) presented to the Speaker on the 2nd March, 1967, the

Hundred and Thirteenth Report on action taken by Government on the recommendations contained in the Forty-Eighth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of International Trade in terms of Clause (1) of Speaker's Direction No. 71A.

In terms of clause (6) of Speaker's Direction No. 71A, I lay a copy of the Report on the Table of the House.

13.06½ hrs.

SYNOPSIS OF PROCEEDINGS OF PLAN COMMITTEES

Secretary: Sir, I beg to lay on the Table a copy each of the Synopses of Proceedings of the following Committees of Third Lok Sabha on the Draft Fourth Five Year Plan:—

- (1) Committee 'A' (Policy, Resources and Allocations);
- (2) Committee 'C' (Agriculture and Rural Economy);
- (3) Committee 'D' (Social Services); and
- (4) Committee 'E' (Education and Manpower Planning).

13.06½ hrs.

ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL*

The Minister of External Affairs (Shri M. C. Chagla): Sir, I beg to move for leave to introduce a Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to continue the Armed Forces (Special Powers) Regulations, 1958, for a further period."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18th March, 1967.